

**CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR**

**CONTEMPT PETITION NO. 57/2005**

**IN**

**ORIGINAL APPLICATION NO. 172/1997**

**Jaipur the 24<sup>th</sup> November, 2006**

**CORAM:**

**HON'BLE Mr. M.L. CHAUHAN, MEMBER (JUDICIAL)  
HON'BLE MR. J.P. SHUKLA, MEMBER (ADMINISTRATIVE)**

Bhimsen Assudani son of Shri Mohan Dasji aged about 67 years, resident of 303, Raja Park, Sindhi Colony, Jaipur, retired as Income Tax Inspector.

By Advocate: Mr. Surendra Singh Proxy to Mr. Man Singh Gupta

.....Applicant

**Versus**

1. Shri N.M. Verma, Chief Commissioner, Department of Income Tax, Ayakar Bhawan, Near Statue Circle, Rajasthan, Jaipur.

By Advocate: Mr. Gaurav Jain.

.....Respondent

**ORDER (ORAL)**

The Petitioner has filed this Contempt Petition for the alleged violation of the order dated 03.05.2000 passed in OA No. 172/97.

4

2. Notice of this Contempt Petition was given to the respondent. Respondent has filed reply thereby explaining the circumstances under which the order of this Tribunal could not be complied with, <sup>within time allowed</sup>. The respondent has further stated that the order of this Tribunal has been fully complied with and payment has already been made to the applicant. This fact is also not disputed by the learned counsel for the applicant.

3. In view of what has been stated above, the present Contempt Petition does not survive, and is accordingly dismissed. Notice issued to the respondent is hereby discharged.



(J.P. SHUKLA)

MEMBER (A)



(M.L. CHAUHAN)

MEMBER (J)

AHQ